

**Bill No. XLVII of 2023**

THE SPECIAL FINANCIAL ASSISTANCE TO THE STATE OF BIHAR  
BILL, 2023

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BILL

*to provide for special financial assistance to the State of Bihar for providing impetus to the economic capability of the State administration; for implementation of development and welfare schemes for women, children, citizens, Scheduled Castes, Scheduled Tribes, Other Backward Classes and poor people in the State and for the proper utilization of its resources and for matters connected therewith or incidental thereto.*

BE it enacted by Parliament in the Seventy-fourth Year of the Republic of India as follows:—

1. (1) This Act may be called the Special Financial Assistance to the State of Bihar Act, 2023. Short title and commencement.

5 (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

10 **2. There shall be paid such sums of moneys out of the Consolidated Fund of India, every year, as Parliament may by due appropriation provide, as special financial assistance to the State of Bihar to meet the costs of such schemes of development as may be undertaken by the State with approval of the Government of India for the purpose of promoting the** Special financial assistance to the State of Bihar.

**welfare of women, children, senior citizens, scheduled castes, scheduled tribes, other backward classes and poor people.**

Act not in  
derogation of  
other law.

**3.** The Provisions of this Act shall be in addition to and not in derogation of any other law to be made by Parliament or for the time being in force.

### STATEMENT OF OBJECTS AND REASONS

Bihar is the third largest State of India by population. It has a glorified past as the State was once considered the centre of political and cultural powers and was a great learning place. It is the land where the great empires of Mithila and Magadh flourished during Videha, Maurya and Gupta Kingdoms. Culturally, it is very rich State. It is home to two UNESCO world heritage sites, one at Mahabodhi Temple, Gaya and other at Nalanda Mahavihara, one of the world's oldest universities. Bihar was a major centre for learning where Nalanda and Vikramshila universities were imparting learning to students from many countries.

Unfortunately, Bihar today is one of the backward States in the country. It is lagging behind in terms of social and economic development. Bihar is weakest in health outcome in comparison to other States. Though improved governance in the recent past has led to the economic revival of the State to some extent, there is a lot which is required to be done to improve the lives of people living in Bihar.

There has been a continuous demand for the State Government to grant Special Category status to the State but the same has been denied to the State so far. It is, therefore, high time that special financial assistance may be given to the State for implementing the developmental and welfare schemes for the people of Bihar, particularly, the women, children, senior citizens, scheduled castes, scheduled tribes, other backward classes and poor people.

Hence, this Bill.

A.D. SINGH

## FINANCIAL MEMORANDUM

Clause 2 of the Bill provides that there shall be paid such sums of moneys out of the Consolidated Fund of India, every year, as Parliament may by due appropriation provide, as special financial assistance to the State of Bihar to meet the costs of such schemes of development and welfare, as may be undertaken by the State with the approval of the Government of India.

2. The Bill, therefor, on enactment, will involve expindutire out of the Consolidated Fund of India for providing special financial assistance to the State of Bihar. As the sums of money which will be given to the State of Bihar as special financial assistance by appropriation by law made by Parliament will be known only after the welfare schemes to be implemented by the State Government with the approval of Government of India are identified and approved, it is not possible to give the estimates of recurring expenditure, which would be involved out of the Consolidated Fund of India at this stage.

3. No non-recurring expenditure is likely to be incurred from the Consolidated Fund of India.



RAJYA SABHA

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*(Shri A.D. Singh, M.P.)*